

ITEM NO.1501  
(FOR JUDGMENT)

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7735/2024

[Arising out of impugned final judgment and order dated 25-07-2023 in WP No. 23800/2021 passed by the High Court of Madhya Pradesh at Indore]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

SURENDRA PATWA & ORS.

Respondent(s)

[HEARD BY : HON. M.M. SUNDRESH AND HON. RAJESH BINDAL, JJ.]

IA No. 263485/2024 - INTERVENTION/IMPLEADMENT

WITH

SLP(Crl) No. 14011/2024 (II-A)  
SLP(Crl) No. 9094/2024 (II-A)  
SLP(Crl) No. 13050-13051/2024 (II-B)  
SLP(Crl) No. 15574-15575/2024 (II-B)  
SLP(Crl) No. 15572-15573/2024 (II-B)  
SLP(C) No. 28055-28056/2024 (IV-B)  
SLP(C) No. 28059/2024 (IV-B)  
SLP(C) No. 28057-28058/2024 (IV-B)  
SLP(Crl) No. 16786/2024 (II-B)  
SLP(C) No. 28184/2023 (IV-C)  
SLP(C) No. 28231/2023 (IV-C)  
SLP(Crl) No. 6371-6374/2024 (II-A)  
SLP(C) No. 29121/2024 (IV-B)  
SLP(C) No. 29119/2024 (IV-B)  
SLP(C) No. 29120/2024 (IV-B)  
SLP(Crl) No. 18414/2024 (II-B)  
SLP(Crl) No. 420/2025 (II-B)  
SLP(Crl) No. 18393/2024 (II-B)  
SLP(Crl) No. 18394/2024 (II-B)  
SLP(Crl) No. 18396/2024 (II-B)  
SLP(Crl) No. 18395/2024 (II-B)  
SLP(Crl) No. 634/2025 (II-B)  
SLP(Crl) No. 630/2025 (II-B)  
SLP(Crl) No. 631/2025 (II-B)  
SLP(Crl) No. 635/2025 (II-B)  
SLP(Crl) No. 632-633/2025 (II-B)  
SLP(Crl) No. 7748/2024 (II)  
SLP(Crl) No. 881/2025 (II-B)  
SLP(Crl) No. 945-946/2025 (II-A)  
SLP(Crl) No. 2301-2302/2025 (II-B)  
SLP(Crl) No. 2303/2025 (II-B)

SLP(Crl) No. 2304/2025 (II-B)

SLP(Crl) No. 3980/2025 (II-B)

SLP(Crl) No. 3983/2025 (II-B)

SLP(Crl) No. 3981/2025 (II-B)

SLP(Crl) No. 3984/2025 (II-B)

SLP(Crl) No. 3985/2025 (II-B)

[THROUGH VIDEO CONFERENCING]

Date : 25-04-2025 These matters were called on for pronouncement of judgment today.

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Mr. Sahitya Srivastava, Adv.  
Mr. Apoorv Jha, Adv.  
Mr. Satyanand Kumar, Adv.

Ms. Aagam Kaur, AOR

The Court pronounced the following  
J U D G M E N T

Hon'ble Mr. Justice M.M. Sundresh pronounced the judgment for the Bench comprising His Lordship and Hon'ble Mr. Justice Rajesh Bindal.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Application(s) for impleadment is dismissed.

Pending application(s), if any, shall stand disposed of.

(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR

(POONAM VAID)  
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file]